NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1192/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2017

NAME OF THE PARTIES:

Loyalty Rewardz Management Pvt.Ltd.

V/s.

Pan India Paryatan Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

ABHISHEK

ADVOCATE

AOKE

FOR OPERATIONAL CREDITOR

ORDER T.C.P.No. 1192/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representative from the side of the Petitioner is present.
- 2. Certain compliances are yet to be made. The name of the IRP is to be intimated.
- 3. The requisite Certificate from the Bank is to be filed.
- 4. The Petitioner is directed to serve another notice and intimate the next date of hearing on the debtor. Adjourned to **18.08.2017**.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 19.07.2017